

1.0.A. NO. 060/00987/14

Jaimal Singh Vs. U.O.I. & Others

07.11.2014

Present: Mr. Shangara Singh, counsel for the applicant

1. Learned counsel for the applicant submits that after filing of the O.A., he has received reply to the legal notice served by him upon the respondents, stating therein that the land of the applicant was not acquired for the DCW project, in compensation of which the recruitment, claimed herein, have to be made and that the applicant has already availed the benefits in lieu of his land acquisition.
2. A perusal of the pleadings shows that no averment to the above effect has been made in the O.A.
3. Learned counsel for the applicant, at this stage, seeks permission to withdraw the O.A., with liberty to file a fresh one with a categoric averment to the above effect.
4. Ordered accordingly.

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(UDAY KUMAR VARMA)
MEMBER (A)

J
(SANJEEV KAUSHIK)
MEMBER (J)

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